
(2022) 02 TDSAT CK 0070

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Misc Application 78 Of 2021 In Telecom Petition 87 Of 2019

Sai Akshay Internet Services P. Ltd.

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 17-02-2022

Acts Referred:

Citation : (2022) 02 TDSAT CK 0070

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Amit Kumar, Himanshu Dhawan, Akshata Singh, Apoorv Kurup

Final Decision : Dismissed

Judgement

Today Mr. Amit Kumar, Advocate has appeared for the petitioner and submits that his client is at Madurai and, therefore, he could not approach the

earlier counsel to obtain "no objection" in favour of Mr. Amit Kumar and hence physical copy of Vakalatnama could not be filed within the time granted on 31.1.2022.

On the directions of the Tribunal, name of Mr. Himanshu Dhawan, the earlier counsel, has also appeared in the cause list. He submits that he has

no objection if any counsel appears in his place to represent the petitioner. In view of such clear stand, the counsel shall not be required to obtain

further no objection on the Vakalatnama which may be filed by Mr. Amit Kumar within one week as prayed, failing which the petition shall be

dismissed for non-prosecution. If Vakalatnama is filed within time, the petitioner may file rejoinder in respect of M.A. No. 78 of 2021 within two

weeks from today.

Post the matter under the same head on 15.3.2022 when M.A. No. 78 of 2021

shall be considered on its merits.Â Â Â